

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

APPLICATION (MISC) NO: 85817 OF 2021
(on behalf of appellant)
IN
EXCISE APPEAL NO: 85057 OF 2017

[Arising out of Order-in-Appeal No: SK/331/THANE-II//2016 dated 13th October 2016 passed by the Commissioner of Central Excise (Appeals), Mumbai – I.]

Commissioner of Central Excise
Thane - II
4th Floor, Navprabhat Chambers, Ranade Road
Dadar West, Mumbai – 400 028

... Appellant

versus

Artemis Electricals Pvt Ltd
Gala No. 105 & 108, 1st Floor, NH No.8
Sativali, Vasai East, Dist: Thane - 401208

...Respondent

APPEARANCE:

Shri Sanjay Hasija, Superintendent (AR) for the appellant
None for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A / 87313/2021

DATE OF HEARING:	15/12/2021
DATE OF DECISION:	15/12/2021

PER: CORAM

This application by Revenue seeks withdrawal of appeal no. E/85057/2017 filed against order-in-appeal no. SK/331/THANE-II//2016 dated 13th October 2016 of Commissioner of Central Excise (Appeals), Mumbai – I in view of monetary limit prescribed as threshold for litigation in instruction issued by Central Board of Indirect Taxes and Customs issued under F. No. 390/Misc/116/2017-JC dated 22nd August 2019.

2. Accordingly the application is allowed and appeal is dismissed as withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)